

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

BUDGET SESSION

WEDNESDAY, 25th MARCH, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 02.40 P.M.

The day was allotted for Government Business.

1. **Questions:**

Starred Questions Nos. 180-192 were taken up and disposed off.

Immediately after Question Hour, Dr. Donkumar Roy, Leader of Opposition, intervened and drew the attention of Hon'ble Speaker to Rule 137 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, which says that a Resolution for removal of Speaker should be taken up after Question Hour. Shri Paul Lyngdoh, MLA, Shri James K. Sangma, MLA and Shri Saleng A. Sangma, MLA also supported the Leader of Opposition in their speech. Hon'ble Speaker referred to Rule 144(2), which says that on a day allotted for voting on Demands for Grants, no other business shall be taken up before 2 p.m. or at 12 noon if it is Friday. He said the Appropriation Bill is pending and has to be taken up first. Shri Prestone Tynsong, Minister Parliamentary Affairs, Shri Ronnie V. Lyngdoh, Government Chief Whip, Dr. Mukul Sangma, Chief Minister and Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law also spoke in favour of taking up first the Government Business listed for the day, and then the Resolution. The Opposition were not convinced and said that voting on Demand for Grants has also been completed on 24.03.2015.

The Hon'ble Speaker then took up the next item.

2. **Call Attention Notice:**

- a. Dr. Donkumar Roy, MLA called the attention of the Minister in-charge Home (Police) under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in "*The Shillong Times*", dated 20th March, 2015 under the caption "*B'deshi miscreants burn crops at Nongtraï village*".

:2:

Smti. Roshan Warjri, Minister Home (Police) replied.

- b. Shri A. L. Hek, Minister in-charge Health and Family Welfare laid a Statement relating to a Call Attention Notice by Shri Paul Lyngdoh, MLA under the caption “Cancer tool lies defunct”.

3. **Reply of the Chief Minister to the Budget Discussion:**

Dr. Mukul Sangma, Chief Minister in-charge Finance replied to the Budget Discussion.

4. **Appropriation Bill:**

- a. Dr. Mukul Sangma, Chief Minister in-charge Finance beg leave to introduce the Meghalaya Appropriation (No.II) Bill, 2015.
The Bill was introduced.
- b. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2015.
- c. Dr. Mukul Sangma, Chief Minister in-charge Finance moved that the Meghalaya Appropriation (No.II) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.

5. **Bills:**

- a. Prof. R. C. Laloo, Deputy Chief Minister in-charge Education moved that the North East Adventist University Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- b. Dr. Mukul Sangma, Chief Minister in-charge Taxation moved that the Meghalaya Clinker Cess Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.

6. Presentation:

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the following:

- (i) Finance Accounts (Volume I & II) of 2013-14.
- (ii) Appropriation Accounts – 2013-2014.
- (iii) Report No.1 of the Comptroller and Auditor General of India (Revenue Sector) for the year ended 31st March, 2014.
- (iv) Report of the Comptroller and Auditor General of India on State Finance for the year ended 31st March, 2014.

7. Laying of Report/ Statement:

- a. Shri Hopeful Bamon, MLA & Chairman of the Committee on Subordinate Legislation laid the Second Report of the Committee on Subordinate Legislation, Meghalaya Legislative Assembly for the year 2013-2014 on the School Education Act 1981, the Meghalaya aided Secondary & Higher Secondary Schools Employees Rule 2006, the Meghalaya Right of Children to Free and Compulsory Education Rules 2011 and Sarva Shiksha Abhiyan (SSA) framework for implementation.
- b. Dr. Mukul Sangma, Chief Minister in-charge Finance laid a Statement Showing Quarterly Review of the Trend in Receipts-Expenditure of the State relative to Quarterly BE for 2013-14 & 2014-15 (i.e., for the fourth quarter for the fiscal year 2013-14 and the 1st Quarter, 2nd Quarter, 3rd Quarter for the fiscal year 2014-15) prepared in accordance with requirement of the Clause 9(1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
- c. Shri Prestone Tynsong, Minister in-charge Community and Rural Development laid the Bi-Annual Report of the Black Topping of the Rural Roads Scheme under MGNREGS for the Financial Year 2011-2012 & 2012-2013.
- d. Shri Prestone Tynsong, Minister in-charge Forests and Environment laid the Notification No.FOR.57/2002/Vol-II/569., dated 23rd March, 2015.

8. Resolution for Removal of Speaker:

(Shri Ronnie V. Lyngdoh was in the Chair)

Shri James K. Sangma, MLA moved the Resolution. After moving, the hon'ble Member said that it is surprising to see Shri Martin M. Danggo, MLA in the House, when the Hon'ble Speaker had made an announcement in the House on 24.03.2015 that Shri Martin M. Danggo had written a letter to him informing that he is not well and will be undergoing medical treatment outside the State, and therefore he will not be able to attend the Assembly Session. Shri James K. Sangma also said that it was not proper for the Hon'ble Speaker to reconstitute the Panel of Chairmen and replace Shri Martin M. Danggo by another Member at the same time. He said that it is morally wrong. Shri Martin M. Danggo, MLA said that he was in fact not well and underwent check-up, and returned back. Dr. Donkumar Roy, Leader of Opposition, Shri Paul Lyngdoh, MLA, Shri Saleng A. Sangma, MLA and Dr. Jemino Mawthoh also supported the points raised by Shri James K. Sangma, and said that the reconstitution of the Panel of Chairmen without Shri M.M. Danggo resigning is wrong.

The Chairman, Shri R. V. Lyngdoh, was in the Chair, and he referred to Rule 9(1) of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, and said that it is the prerogative of the Hon'ble Speaker to reconstitute the Panel of Chairmen from time to time. Shri Prestone Tynsong, Minister Parliamentary Affairs, Dr. D. D. Lapang and Dr. Mukul Sangma, Chief Minister also spoke and said that it is the discretion of the Speaker to reconstitute the Panel of Chairmen at anytime, whenever the need arises.

The Chairman then asked Shri James K. Sangma to initiate discussion on the Resolution otherwise he will proceed to voting of the Resolution. But Shri James K. Sangma said that he still want clarification from the Chairman on the points that he had raised. The Chairman said that he has already pointed out the relevant rule and the discretion of the Hon'ble Speaker. He then asked other movers of the Resolution – Dr. Jemino Mawthoh, Shri Witting Mawsor and Shri James K. Sangma, if they will initiate discussion. Dr. Jemino Mawthoh also supported the points raised by Shri James K. Sangma but did not initiate discussion on the Resolution.

The Chairman then said that since the movers of the Resolution are not initiating discussion, he will now put the Resolution to vote.

The Resolution was then put to vote amidst protest from the Opposition Bench. After Voice Vote was taken by the Chairman, the Resolution was lost and rejected by the House.

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9. **Prorogation/ Adjournment Sine-Die:**

Since there was no more Business to be transacted for the current Session, the House was prorogued/ adjourned sine-die.

10. **National Anthem:**

National Anthem was played.

*Dated Shillong,
the 25th March, 2015*

*Commissioner & Secretary,
Meghalaya Legislative Assembly*